

Reward is sanctioned only when the informants specifically seek it, either to his own advantage or for transmission to others from whom he may have received any information.

Inquiry into the Working of Super Bazar, New Delhi

89g. SHRI M. RAM GOPAL REDDY: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the employees of Super Bazar, New Delhi have urged Government to institute an inquiry into the working of the organisation; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHANA KUMAR GOYAL):

(a) Yes Sir.

(b) The President has been asked to place the matter before the Management of the Cooperative Store for necessary action. In the meanwhile the employees have been assured that no injustice will be done while reorganising and streamlining the functioning of the Super Bazar.

Endorsement of Items of actual Users Licences

89o. SHRI RATAN SINH RAJDA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) Whether the Licencing Authorities were endorsing items allowed under the policy of Import Trade Control on actual users licences issued for earlier periods during March-April, 1978;

(b) whether in the view of the current liberal import policy Government are allowing endorsement of items of Appendix-5 of the current policy on licences issued during earlier periods; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir, on the recommendation of sponsoring authorities concerned.

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(b) Yes, Sir. The same procedure is being followed.

(c) Does not arise

Income Tax Arrears

89i. SHRI K. RAMAMURTHY: Will the Minister of FINANCE be pleased to state:

(a) The special steps that have been taken to recover the income tax arrears of Rs. 873 crores as on 31st March, 1977;

(b) The amount of arrears outstanding; and

(c) the names of people from whom more than a crore of rupees is outstanding as arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUAR ULLAH): (a) The Income-tax Act, 1961 provides for several steps for enforcing collection and recovery of Tax arrears, such as levy of penalty, attachment of monies due to the defaulter, distraint and sale of movable property, attachment and sale of immovable property, etc. Depending upon the facts and circumstances of each case, suitable steps are taken by the Income-tax authorities concerned for recovery of tax arrears.

Administratively, the Income-tax Officers have been asked to pay special attention to the work of collection/reduction of income-tax arrears. The Progress of collection/reduction in bigger cases is also supervised by the senior officers in the Department.

(b) Out of the demand outstanding on 31-3-1977 a sum of Rs. 625.98 crores was outstanding as on 31-3-1978.

(c) The names of the assesseees from whom gross income-tax demand of more than a crore of rupees was outstanding as on 31-3-1977 are given in the statement.

Statement III

S. No.	Name of assesseees
(1)	(a)

1. M/s. Allenberry & Co. P. Ltd.
2. Shri & Smt. A. V. Rego.
3. Shri B. P. Patel.
4. M/s. Bharat Sewak Samaj.
5. Shri Bhanabhai Khalabhai.